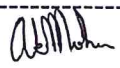



**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/264/ (IB)/2017
NAME OF THE PETITIONER(S) : SHAH BROTHERS ISPAT PVT LTD
NAME OF THE RESPONDENT(S) : VEESONS ENERGY SYSTEMS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	Arun Karthik Mohan	Counsel for Petitioner	
2.	K. Moorthy -	Counsel for Respondent	

ORDER

Counsel for petitioner present. He submitted that the Board of Directors of the company is likely to pass resolution for settlement of outstanding to the creditors and sought time. He also prayed the Bench to fix the date to hear the matter (IND/1578/(IB)/CB/2017) along with the matters listed as Item 23 (TCP 264/IB/2017) and Item 51 (TCP 292/IB/2017). At request, time is enlarged. All the three matters are posted for hearing. Put up on **16.06.2017 at 02.30 P.M.**


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))